

THE SECOND SCHEDULE

(See section 476)

FORM No. 48

NOTICE TO SURETY ON BREACH OF A BOND

(See section 446)

To _____ of _____

WHEREAS on the _____ day of _____, 19____, you became surety for _____ (*name*) of _____ (*place*) that he should appear before this Court on the _____ day of _____ and bound yourself in default thereof to forfeit the sum of rupees _____ to Government; and whereas the said _____ (*name*) has failed to appear before this Court and by reason of such default you have forfeited the aforesaid sum of rupees _____

You are hereby required to pay the said penalty or show cause, within _____ days from this date, why payment of the said sum should not be enforced against you.

Dated, this _____ day of _____, 19____.

(Seal of the Court)

(Signature)
